

**IN THE INCOME TAX APPELLATE TRIBUNAL GAUHATI BENCH: GUWAHATI
“VIRTUAL HEARING” AT KOLKATA**

[Before Shri A. T. Varkey, JM]

**I.T.A. No. 218/Gau/2018
Assessment Year: 2015-16**

Karan Modi (PAN: AINPM 7854 R)	Vs.	ITO, Ward-1(4), Dibrugarh
Appellant		Respondent

**I.T.A. No. 219/Gau/2018
Assessment Year: 2015-16**

Mona Modi (PAN: AAUPM 2947 E)	Vs.	ITO, Ward-1(4), Dibrugarh
Appellant		Respondent

Date of Hearing (Virtual)	25.02.2021
Date of Pronouncement	25.02.2021
For the Appellant	None
For the Respondent	Shri Subhrajyoti Bhattacharya, Addl. CIT

ORDER

These are appeals preferred by the assessee against the common order of Ld. CIT(A)- Dibrugarh dated 12.06.2018 for A.Y. 2015-16.

2. For both these two appeals, the assessee's have forwarded letter dated 22.12.2020 informing us that they have opted for the Direct Tax Vivad Se Viswas Scheme, 2020 (hereinafter, the 'scheme') by filing Form Nos. 1 and 2 before the competent authority; and the competent authority have accepted the same and issued Form no. 3 a copy of which is enclosed herewith. In the light of the above facts, I am inclined to dismiss these appeals as withdrawn.

3. In the result, both the appeals of the assessee are dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(A. T. Varkey)
Judicial Member

Dated: 25th February, 2021.

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant- i) Karan Modi
ii) Mona Modi
Both are residing at C/o BB Modi Pvt. Ltd., Jalannagar, Dibrugarh, Assam-786005
2. Respondent- ITO, Ward-1(4), Dibrugarh
3. The CIT(A)-Dibrugarh
4. CIT- Guwahati
5. DR, Gauhati Bench, Guwahati

True Copy

By Order

Sr. Private Secretary
ITA T, Kolkata Benches, Kolkata